

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP No. 53/(MAH)/2017
CA. No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: M/s. Nicomet Industries Ltd.
V/s
Hariprabha Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order
CP 53/I&BP/NCLT/MB//MAH/2017

In the light of the reply notice given by the Corporate Debtor, the Corporate Debtor Company owes to pay the claim as mentioned under sub-section (5) of Section 9 of I&B Code.

List this matter for hearing on 10.4.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)